

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Civil) No(s). 1112/2025

SHAHEEN MALIK

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

Date : 09-03-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Mr. Anuj Kapoor, AOR

For Respondent(s) : Mr. Tushar Mehta, Solicitor General  
Mrs. Archana Pathak Dave, A.S.G.  
Ms. Vanshaja Shukla, Adv.  
Mili Baxi, Adv.  
Mr. Anmol Chandan, Adv.  
Mr. Aman Mehta, Adv.  
Dr. N. Visakamurthy, AORMr. Manish Kumar, AOR  
Mr. Divyansh Mishra, Adv.  
Mr. Kumar Saurav, Adv.Mr. Pavan Kumar, AOR  
Mrs. Neelam, Adv.  
Mr. Akhlesh Kumar Soni, Adv.  
Mr. Rajesh Kumar, Adv.Mr. Pukhrambam Ramesh Kumar, AOR  
Mr. Karun Sharma, Adv.  
Ms. Anupama Ngangom, Adv.  
Ms. Rajkumari Divyasana, Adv.Mr. Ambhoj Kumar Sinha, AOR  
Ms. Neeti Bharadwaj, Adv.Ms. Anuradha Arputham, AOR  
Mr. Mridul Gupta, Adv.Mr. Kamlendra Mishra, AOR  
Mr. Vinod Kumar, Adv.  
Mr. Ashiwan Mishra, Adv.  
Mr. Krishna Pandey, Adv.

Ms. Aditi Mishra, Adv.

Mr. Divyakant Lahoti, AOR  
Mr. Kartik Lahoti, Adv.  
Ms. Akanksha Soni, Adv.  
Ms. Shubheksha Dwivedi, Adv.

Ms. Vandana Sehgal, AOR  
Mr. Mohit Yadav, Adv.

Mr. Amit Kumar, Sr. Adv., Advocate General  
Mr. Avijit Mani Tripathi, AOR  
Mr. Aditya S. Pandey, Adv.  
Mr. T.K. Nayak, Adv.  
Ms. Marbiang Khongwir, Adv.  
Mr. Aditya Kumar, Adv.

Mr. Manan Verma, AOR  
Ms. Anubha Dhulia, Adv.  
Mr. Sumit Kumar, Adv.  
Mr. Pranjal Tandon, Adv.  
Ms. Mansi Diwakar, Adv.

Mr. Abhimanyu Tewari, AOR  
Mr. Suddhant Saroha, Adv.

Mr. P. I. Jose, AOR  
Ms. P S Chandralekha, Adv.

Mr. Sahil Bhalaik, AOR  
Mr. Tushar Giri, Adv.  
Mr. Siddharth Anil Khanna, Adv.  
Mr. Ritik Arora, Adv.  
Mr. Shivam Mishra, Adv.  
Mr. Mihir Joshi, Adv.

Ms. K. V. Bharathi Upadhyaya, AOR  
Ms. Pritama, Adv.  
Ms. Shaivani Gupta, Adv.  
Ms. Bipin Vinayak Chandan, Adv.  
Mr. Sufyan Hasan, Adv.  
Ms. Hema Malik, Adv.

Mr. Amit Sharma, AOR  
Mr. Dipesh Sinha, Adv.  
Ms. Pallavi Barua, Adv.  
Ms. Aparna Singh, Adv.

Mr. Apoorv Kurup, Sr. Adv.  
Ms. Nidhi Mittal, AOR  
Mr. Gurjas Singh Narula, Adv.

Mr. Mrigank Prabhakar, AOR  
Ms. Astha Singh, Adv.

Ms. Manisha Ambwani, AOR

Mr. Shrirang B. Varma, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR

Mr. Ravi Raghunath, AOR  
Mr. Namanjeet Singh Bhatia, Adv.

Mr. Abhikalp Pratap Singh, AOR

Mr. B. Shravanth Shanker, AOR  
Ms. Grahita Agarwal, Adv.  
Mr. I.v. Sai Nikhil, Adv.  
Mr. B. Yeshwanth Raj, Adv.

Mr. Sanjai Kumar Pathak, AOR  
Mrs. Shashi Pathak, Adv.  
Mr. Arvind Kumar Tripathi, Adv.  
Mr. Robin Kumar, Adv.  
Ms. Shweta Jayshankar Dwivedi, Adv.

Ms. Abha Sharma, AOR

Mr. Avneesh Arputham, AOR  
Mr. Ankit Sharma, Adv.

Mr. Sravan Kumar Karanam, AOR  
Ms. M. Harshini, Adv.  
Ms. G. Sushmita, Adv.

Mr. Karthik S.D., AOR

Mr. Kunal Chatterji, AOR  
Ms. Maitrayee Banerjee, Adv.  
Mr. Varij Nayan Mishra, Adv.

Ms. Disha Singh, AOR  
Ms. Eliza Bar, Adv.

Mr. Prashant Shrikant Kenjale, AOR

Mr. Ramesh Babu M. R., AOR

Mr. Lokesh Sinhal, Sr. A.A.G.  
Mr. Samar Vijay Singh, AOR  
Ms. Sabarni Som, Adv.  
Mr. Aman Dev Sharma, Adv.

Mr. Nikunj Gupta, Adv.  
Mr. Sarthak Arya, Adv.  
Mr. B. Chandra Sekaran, Adv.  
Mr. Amit Shrivastava, Adv.  
Mr. Gaj Singh, Adv.  
Mr. Keshav Mittal, Adv.

Mr. Shovan Mishra, AOR  
Ms. Bipasa Tripathy, Adv.  
Mr. Shlok Luthra, Adv.

Mr. Anando Mukherjee, AOR  
Mr. Shwetank Singh, Adv.  
Mrs. Riya Dhingra, Adv.  
Mr. Utkarsh Anand, Adv.  
Mr. Arif Ahmed, Adv.

Ms. Anubha Agrawal, AOR

Ms. Radhika Gautam, AOR

Mr. Ahanthem Henry, Adv.  
Mr. Ahanthem Rohen Singh, Adv.  
Mr. Mohan Singh, Adv.  
Mr. Aniket Rajput, Adv.  
Ms. Khoisnam Nirmala Devi, Adv.  
Mr. Yeshu Mehta, Adv.  
Mr. Tanay Hegde, Adv.  
Mr. Kumar Mihir, AOR

Ms. Nidhi, AOR

Mr. Nishe Ranjan Shonker, AOR  
Mr. Alim Anvar, Adv.  
Mr. Santhosh K., Adv.

Mr. Vaibhav Srivastava, AAG  
Ms. Sugandha Anand, AOR

Mr. Aravindh S., AOR  
Ms. Anika Bansal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. At the outset, we request Mr. Siddharth Luthra, learned senior counsel to represent the appellant-victim before the Delhi High Court in Diary No.E-45598/2026 as a *pro-bono* free legal aid Senior Counsel.

2. Vide order dated 27.01.2026, multiple directions were issued including to the States and Union Territories to identify and report about the incidents of acid attacks, the status of their trials or appeals and details of the victims. It seems that most of the States have not complied with these directions.

3. In the interest of justice, one more opportunity is granted to all the State Governments to comply with paragraph 5, especially paragraph 5(v) of the order dated 27.01.2026.

4. Most of the High Courts are reported to have issued instructions regarding prioritization of pending trials and expeditious disposal. In this regard, we also request the High Courts to fix timeline(s) for the Trial Courts regarding such trials, and also to let the portfolio/administrative judges to monitor the meticulous compliance of the Circular(s) issued by the High Court(s) by the Trial Courts.

5. The State Legal Services Authorities have sent the reports regarding purported compliance of the victim compensation schemes and rehabilitation schemes for the victims of acid attack. In this regard, we request the Supreme Court Legal Services Committee to nominate a Senior Advocate from the Legal Aid panel to collate all the reports and assist this Court on the next date of hearing.

6. The High Court(s) will also file affidavits regarding timeline(s) fixed by them for conclusion of pending trials.

7. All the State Governments/Union Territories will further show cause as to why a scheme for rehabilitation through employment in Government or Government-controlled sectors for the victims of acid attack not be directed to be formulated by them. If there are

logistic issues in providing such benefits to the acid-attack victims, the State Government(s) shall come forth with proposal(s) to pay honorarium equivalent to subsistence allowance to the victims of acid attack. Before issuing any final directions in this regard, we accord one last opportunity to the State Governments/Union Territories to submit their viewpoints.

8. Post the matter on 04.05.2026.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR